Fourteenth Loksabha

Session : 5
Date : 29-07-2005
Participants : Dikshit Shri Sandeep,Satpathy Shri Tathagata,Ahir Shri Vikrambhai Arjanbhai Madam,Chandrappan Shri C.K.,Hamza Shri T.K.,Radhakrishnan Shri Varkala,Deo Shri Bikram Keshari,Meinya Dr. Thokchom,Chowdhury Shri Adhir Ranjan,Suman Shri Ramji Lal,Pal Shri Raja Ram,Acharya Shri Prasanna

Title: Further discussion on Abolition of Child Labour Bill, 2005 moved by Shri Iqbal Ahmed Saradgi on 13 May, 2005. (Not concluded).

15.49 hrs.

MR. DEPUTY-SPEAKER: The House shall now take up Item No.43. When the House was adjourned last time, Shri Chandrappan was on his legs. I would request him to continue his speech.

SHRI C.K. CHANDRAPPAN (TRICHUR): Sir, I was speaking about the seriousness of the problem of child labour in our country. It is a very painful fact when we know that one-fourth of the child labour in the entire world is in India. That is the magnitude of the problem. Of course, it is a problem very much related to the socio-economic situation in the country.

It is because child labour is a reflection of poverty. The poor people who cannot make both ends meet, they think that their children also should make some earning so that they could lead a little better life. They do not think in terms of sending their children to school. Instead, they send them to work. If such a situation continues, this problem cannot find a solution. So, our approach should be treating it as a very important socio-economic problem and then trying to find remedy from that level so that these children are helped and they will go to schools and *Balwadis*.

There is no dearth of laws. Even our Constitution says that children from 5 years to 14 years of age should be provided compulsory education. That is the fundamental law. There are so many other laws speaking about how bad child labour is and how we will find the solution. But the problem is that it persists with us. As you know, these children are working in very dangerous occupations. They work in factories that make crackers, salt, kilns, gem polishing, agriculture, carpet making etc. They also work in most of the traditional industries. So, how to find a solution to this gigantic problem is the concern of the House when we are discussing this problem.

Now I have a few suggestions in this regard. One is that there are so many schemes under implementation. If you examine those schemes how they are being implemented, it is found that very tardy implementation is taking place. There is no sense of urgency. There is no concern that this country has to find a solution to this problem. That attitude should change. That is the first thing. If that attitude is changed that means the promise that we made to ourselves, to this country and to this House that by the end of the Tenth Five Year Plan we will find a solution to this malady and if we are serious about it, then we will have to provide more funds. We have to do this with a great sense of urgency. But that approach is not seen either from the Central Government or from the State Governments. We have to change our attitude.

As regards the legislation about child labour which are preventing it, discouraging it and threatening punishment and all that, if need be, they should be given more teeth. I do not say that more laws are required. Rather than giving teeth and introducing more legislation, there should be a political will at every level to ensure that these laws are implemented properly. Some assurance should come. This House should express itself that the concerned legislation will be implemented. I think now the style of implementation should also change. We have Panchayati Raj system. There are three-tier Panchayats. If we ask them to play a role in creating awareness among the masses that this malady should find a solution, that will go a long way in sending the message to the people.

Secondly, it is not only a question of reaching the message to the people, but the Centre as well as the States also will have to find enough resources so that the problem could be solved by providing sufficient financial support.

The earning of the child becomes an important part in conditions of poverty, especially in most backward regions and amongst the most backward section of our population. Take for example the fishermen community. They live in the coastal regions. The children of this community are engaged in various types work relating to fishing. It so happens because they are poor. They should be supported. Then let us take the case of entire north India, the Hindi speaking States, this is one area, if you consider it as one unit of the country, then you would find that most people are backward and illiterate here and child labour is in pre dominant in this part of the country. Special emphasis should be given and special efforts should be made by the Government in these States to find a solution to this problem.

Sir, I mentioned about the fishermen community and also about the Hindi speaking States. Generally speaking, amongst the Muslim community you would find that there is a lot of child labour. Poor in that community should be given sufficient support so that the children belonging to this community goes to school, rather than to factories. I would think that enough emphasis should be laid on these aspects and programmes in this regard should be implemented with all seriousness. If the Government has the will and the determination to solve this problem, then the Government of India should take the initiative and call a meeting of all political parties in the country and have discussion about how the Government proposes to approach this issue, how they are going to tackle this issue, to what extent financial support could be provided, how programmes meant to check this menace could be implemented speedily. All these things should be discussed at a meeting of all political parties at the national level. After that, the various NGOs and other mass organisations should be asked to carry the message to the people and help in implementation of the programmes meant to check this problem of child labour. With greater support, greater involvement of different sections of the society, greater involvement of the Panchayati Raj institutions and with greater emphasis to tackle the problem where it is more serious like I mentioned about the backward communities and amongst the children of northern India, probably the Government would be able to tackle this problem more effectively than what it is doing at present.

There is an immense possibility that we would get a big support to our effort from international organisations like the ILO. We are probably not approaching them with enough emphasis and projects. Maximum effort should be made to get their support in solving this problem. It is not only the international organisations, apart from the ILO, but there are also other organisations and NGOs who could help the Government in its effort. We should take the support of the NGOs. They could provide the finance. We can get financial support from other countries as well. If all these are amassed and then if that is distributed amongst the weaker sections and they are given the requisite support, then their children would start going to school, rather than going to the factories for work. That would create a condition where we will be able to find a solution to this problem.

I had mentioned about the children belong to the dalit community, tribal community, fishermen community, children belonging to the Muslim community and also children of backward states and regions in the northern India.

Sir, you may not ring the bell. I would not take much time and I am going to conclude soon.

<u>16.00 hrs.</u>

What is that infrastructural support that we will have to provide? If financial assistance is provided and conditions are created for the children to go and study, then they will go to school. We must have many more Anganwadis. The ICDS Scheme should be further extended so that every child will have an Anganwadi in the neighbourhood. If they have it, then they can go and study there. Not only that. Anganwadis should provide more facilities. At the moment they are providing certain facilities. But they should be further strengthened it. They should provide not only mid-day meals, but also nutritious food, education in health and hygiene etc. More primary schools should be set up in places where it is needed. We have to approach it as a socio-economic problem. We will have to find out which are the areas which are most affected. We have to get international

support. We can organise national meeting of political parties, mass organisations and NGOs and spread the message to the people utilising the panchayati raj institutions.

With all this, I think, we will be able to find a solution to this problem. Then, what is required is a time-bound programme and the whole country should be mobilised so that a solution is found to this problem. If the Government agrees with this approach, then I think, we will be able to find out some kind of solution to this problem in the near future. I hope this House will agree with all these proposals. I support the Bill.

श्री रामजीलाल सुमन (फ़िरोज़ाबाद) : उपाध्यक्ष महोदय, श्री इकबाल अहमद सरडगी द्वारा प्रस्तुत बालक श्रम उत्सादन विधेयक, 2005 अत्यधिक महत्वपूर्ण निजी विधेयक है। श्रम मंत्री जी यहां विद्यमान हैं। मैं उनसे अपेक्षा करूंगा कि इस पर चर्चा के बाद कुछ सार्थक प्रयास बाल श्रम उन्मूलन की दिशा में किए जाएं। यह बहुत ही गम्भीर समस्या है। वैसे तो भारत के संविधान की धारा 24 में भी कहा गया है कि 14 वा से कम आयु का कोई बच्चा कारखाने में काम नहीं करेगा। शोाण के विरुद्ध राज के नीति निदेशक तत्व की धारा 29 में भी कहा गया है कि बचपन और युवावस्था की रक्षा की जाएगी। संविधान में इसकी व्यवस्था होने के बाद और तमाम कानून होने के बावजूद भी बाल श्रमिकों की अवस्था यथावत है, बल्कि उसमें इजाफा ही हुआ है, कमी नहीं हुई है।

आजादी के करीब 58 वा के बाद भी हमारे देश में लगभग दस करोड़ बाल श्रमिक मौजूद हैं, जिनमें दो तिहाई ग्रामीण अंचल में हैं और एक तिहाई शहरी अंचल में हैं। अभी हाल ही में अंतर्राट्रीय बाल श्रमिक विरोधी दिवस के अवसर पर यह बताया गया कि लगभग 50 लाख बाल श्रमिक घरेलू नौकर के रूप में काम करते हैं। इनमें से अधिकांश बच्चे आदिवासी, गरीब और पिछड़े समुदाय से सम्बन्धित हैं। विश्व में कुल 24.6 करोड़ बाल श्रमिक हैं, जिनमें से दस करोड़ हमारे देश में हैं। संयुक्त राट्र संघ की बाल श्रमिकों के हित में काम करने वाली यूनीसेफ संस्था ने कहा है कि 21वीं सदी में बाल श्रमिक पूरी दुनिया पर एक बदनुमा दाग है।

उपाध्यक्ष महोदय, केन्द्र सरकार ने अमरीकी श्रम विभाग और आईएलओ के साथ सन् 2007 तक बाल श्रम भारत से मिटाने का संकल्प लिया है। माननीय अटल बिहारी वाजपेयी जी की पिछली सरकार में श्रम मंत्री माननीय साहिब सिंह वर्मा जी ने बताया था कि इसके लिए करीब चार करोड़ डालर की परियोजना शुरू की जा रही है और वा 2007 तक हम बाल श्रमिकों की समस्या को समूल नट कर देंगे। अंतर्राट्रीय श्रम संगठन की 6 संधियों पर भारत सरकार ने हस्ताक्षर किये हैं। बाल श्रमिकों को मुक्ति दिलाने के लिए 1986 का कानून बना हुआ है जिसमें बच्चों को काम करने से मनाही है। सन् 1987 में बाल श्रमिकों के बार में एक राट्रीय नीति भी बनाई गयी और बाल श्रम समाप्त करने के लिए एक कानून सन् 1951 में बनाया गया और सन् 1952 में बाल-श्रमिक समझौते पर हस्ताक्षर भी किये गये।

<u>16.06 hrs.</u>

(<u>Shri Varkala Radhakrishnan in the Chair</u>)

लेकिन सब कुछ होने के बावजूद भी जो अपेक्षित परिणाम हमारे देश में इन सबका आना चाहिए वह नहीं आ रहा है। अब भी करीब चार से पांच लाख ऐसे बंधुआ बाल श्रमिक अकेले दिल्ली में हैं। माननीय श्रम मंत्री जी जब अपना बयान देंगे तो कह देंगे कि ये-ये कानून सरकार ने बनाए हैं और हम कार्रवाई कर रहे हैं।

सभापति महोदय, इसी सदन में 18 अप्रैल 2005 को अतारांकित प्रश्न संख्या 3644 के जवाब में बताया गया कि देश में हो रहे बच्चों के शोाण के बारे में सरकार सतर्क है और बाल श्रमिकों को काम से हटाकर नियोजकों पर जुर्माना और दंड के हर संभव प्र ायास किये जा रहे हैं। इस विाय में नियोजकों पर शिकायतें दर्ज हुई हैं और नियोजकों पर मुकदमें भी चलाए गये हैं। इसके बारे में जो आंकड़े दिये गये हैं वे इस प्रकार हैं. सन् 2002-2003 में 8930 मुकदमें पंजीकृत हुए। सन् 2003-2004 में 2650 मुकदमें दर्ज हुए। सन् 2004-2005 में 8246 मुकदमें पंजीकृत हुए। दस करोड़ बाल श्रमिक जहां हों वहां यह संख्या नहीं के बराबर है। जितने मुकदमें दर्ज हुए, उनके ऊपर क्या जुर्माना हुआ, कितने लोग दंडित हुए, इसके आंकड़े आपके पास नहीं हैं।

सभापति महोदय, वा 1971 से 1981 की जनगणना के बाद स्थिति स्पट हुई है कि बाल श्रमिकों की संख्या में 25 प्रतिशत का इजाफा हुआ है और समस्या घटने के बजाए बढ़ रही है। जिन बच्चों को विद्यालयों में होना चाहिए, जिनके हाथों में कलम होनी चाहिए, उनके हाथों में पत्तल, प्लेट्स और कुल्हड़ हैं। बाल श्रमिकों की समस्या पर जब हम चर्चा करते हैं तो इस समस्या को

गरीबी से हटाकर नहीं देखा जा सकता है। इसके मूल में क्या है, वही निवेदन मैं आपसे करना चाहता हूं। बच्चों को किन परिस्थितियों में काम करना पड़ता है जब तक हम इसके मूल में नहीं जाएंगे तब तक इस समस्या से निजात पाना मुश्किल है। मानवतावादी दृटिकोण रखने वाले लोग इस समस्या से बहुत चिंतित हैं कि इस समस्या से कैसे निपटा जाए, क्योंकि केवल कानून के सहारे इस समस्या से नहीं निपटा जा सकता है। धनी देशों ने कहा है कि सन् 2015 तक गरीबी और भूख समाप्त हो जाएगी और इस तरह का एक विश्लेाण भी छपा है। अगर यह बात सही भी हो जाए तो भी करोड़ों बच्चों के लिए काफी देरी हो जाएगी।

सभापति महोदय, 87 फीसदी बच्चे 12वीं कक्षा तक जाते-जाते घर बैठ जाते हैं। इसका मतलब बिल्कुल यह नहीं है कि उनके मां-बाप बच्चों को पढ़ाना नहीं चाहते हैं। उनकी आर्थिक स्थिति गवारा नहीं करती कि वे अपने बच्चों को तालीम दे सकें। जब तक उनकी जीविका का समुचित इंतजाम नहीं होगा गरीब बच्चों के लिए कोई व्यवस्था नहीं होगी, पुनर्वास और शिक्षा की व्यवस्था नहीं होगी तब तक इस समस्या का हल नहीं हो सकता है।

सभापति महोदय, मैं जिस संसदीय क्षेत्र से आता हूं फिरोजाबाद से, वहां चूड़ी का काम होता है। वहां लाखों की संख्या में मजदूर और बाल श्रमिक काम करते हैं। बाल श्रमिकों को पकड़ने के लिए छापे डाले जाते हैं। बच्चों को मौका मिलते ही, पीछे के दरवाजे से निकल करके मालिक से प्रार्थना करते हैं कि हम से जरूर काम करवाओ। जिस परिवार में 60-65 साल का पिता हो, मां बीमार हो, 15-16 साल की लड़की हो तो 11 साल का बच्चा काम नहीं करेगा तो उस घर में चूल्हा नहीं जलेगा। आप छापे डालते हैं और वही बच्चा जाकर कारखाने के मालिक से प्रार्थना करता है कि मेरे घर में खाना नहीं बनेगा अगर मुझ से काम नहीं करवाया। आवश्यकता इस बात की है कि आप इस पर गम्भीरता से सोचें।

जैसा मैंने पहले कहा कि बाल श्रमिकों की समस्या गरीबी से जुड़ी है। इसे दूर करने के लिए व्यापक दृटिकोण और बहुआयामी परियोजना चलाने की आवश्यकता है। गरीबी उन्मूलन कार्यक्रम के लिए आपने जो परिपत्र तैयार किया, मजेदार बात यह है कि उसमें बाल श्रमिकों का कोई जिक्र नहीं है। इतनी गम्भीर समस्या है लेकिन कानून के जरिए यह समस्या हल नहीं हो सकती। बेबसी, लाचारी, भूख, बेकारी गरीबी से जुड़ा सवाल है। जब तक हिन्दुस्तान में गरीबी रहेगी तब तक बाल श्रमिकों की समस्या रहेगी। मेरा सरकार से आग्रह है कि कानून बने हैं और संविधान में उसकी व्यवस्था है लेकिन इसके चलते सही अर्थों में इस समस्या से निकला नहीं जा सकता है। सरकार गरीबी उन्मूलन कार्यक्रम को मुस्तैदी के साथ चलाए। बच्चों के लिए जब तक वैकल्पिक व्यवस्था नहीं होगी तब तक इस समस्या का समाधान नहीं हो सकता। आप उनसे काम छुड़वाते हैं लेकिन जब तक उनके स्कूल भेजने की व्यवस्था नहीं करेंगे, उनके पुनर्वास की व्यवस्था नहीं करेंगे, उनकी माली हालत नहीं सुधारेंगे, उनको स्वा वलम्बी नहीं बनाएंगे, उनके ऊपर काम की बाध्यता होगी तो वही परिस्थितियां बनी रहेंगी। मेरा श्रम मंत्री से आग्रह है कि मेहरबानी करके गरीबी के साथ जुड़ी जो समस्याएं हैं, उन पर सार्थक प्रयास करने की बहुत आवश्यकता है। सरकार इसे सार्थक दिशा में ले जाने के लिए गरीबी उन्मूलन कार्यक्रम को सशक्त बनाए, मजबूती के साथ चले, तभी इस समस्या से निजात मिल सकती है।

श्री सन्दीप दीक्षित (पूर्वी दिल्ली) : सभापति महोदय, सरडगी साहब जो बिल सदन में लाए हैं, इसमें कोई शक नहीं, कोई भी सदस्य ऐसा नहीं होगा जो इसकी भावना से सहमत न हो लेकिन इस समस्या में कोई बिल इस बात को बैन करता हो, वह अपने में सार्थक रहेगा या नहीं, वह दूसरी बात है। सबसे पहले मैं थोड़ा भिन्न मत रखना चाहता हूं। मैं चाहता था कि अगर सरकार की ओर से बाल श्रमिकों की बात आए तो उसका उत्तर श्रम मंत्री नहीं बल्कि शिक्षा मंत्री दें। यह समस्या श्रम मंत्रालय की इतनी नहीं है, जितनी शिक्षा मंत्रालय की है और विकास से जुड़े मुद्दे की है।

मुझ से पहले मेरे वरिठ भाई ने जो बात कही, उससे साफ बात निकल कर आती है। अगर हम पिछले 50-55 साल का इतिहास देखें और उन मुद्दों की तरफ अपना ध्यान डालें, तो मेरे ख्याल से वह आज आपको, हम को शर्मसार करती है। 50-55 साल के बाद देश का बहुत विकास हुआ है, बहुत सी चीजों में गति आई है।

लेकिन अभी भी कुछ ऐसे भयानक क्षेत्र हैं जिनमें कहीं न कहीं हर व्यक्ति को अपनी आंखें शर्म से नीची करनी पड़ती हैं। आज भी देश में भुखमरी पाई जाती है, आज भी महिलाओं के खिलाफ उत्पीड़न होता है, उसके उदाहरण दिखते हैं। आज भी दलित के प्रति और आदिवासियों के प्रति जिस तरह का व्यवहार किया जाता है, वह अपने में शर्मनाक है, उसी में बाल श्रमिक को भी जोड़कर देख सकते हैं। बाल श्रमिक का संबंध, मेरे से पहले वक्ताओं ने कहा कि कहीं न कहीं गरीबी से जुड़ा है, लेकिन मैं कहता हूं कि सीधे रूप में उसका संबंध केवल गरीबी से है और केवल गरीबी से ही है। बाल श्रमिक के बारे में बात करने से पहले उसके वर्णन के बारे में बात कह ली जाए। बहुत से आंकड़े हैं जो बाल श्रम के बारे में बताते हैं, कोई कहता है कि हमारे यहां तीन करोड़ के करीब हैं, कोई कहता है कि दस करोड़ के करीब है, लेकिन वे कहीं न कहीं अपने ही वर्णन में फंसकर रह जाते हैं। कई ऐसे

बुद्धिजीवी हैं जिन्होंने बड़े साफ-सुथरे वर्णन दिए हैं, वे कहते हैं कि जो भी बच्चा स्कूल नहीं जाता है उसे बाल श्रमिक माना जाए। मेरे खयाल से हमें यह वर्णन और परिभााा बाल श्रमिक की स्वीकार करनी चाहिए। उन आंकड़ों पर नहीं जाना चाहिए जिन आंकड़ों के हिसाब से हर राज्य, हर जिले में सौ प्रतिशत बच्चे सरकारी आंकड़ों के हिसाब से स्कूल जा रहे हैं। मैं स्कूल में दिन प्रतिदिन की हाजरी के बारे में कह रहा हूं। मेरा विनम्र निवेदन सरकार से है कि हर वह बच्चा जो दिन प्रतिदिन रोजाना स्कूल नहीं जाता हो, उसे बाल श्रमिक के रूप में आंका जाए, तब हमें सही रूप में पता चलेगा कि बाल श्रमिक की समस्या है और यह उससे जुड़ी हुई उस इलाके में गरीबी की समस्या सही मायने में कितनी भयानक है।

महोदय, फिरोजाबाद की बात कही गई, चूड़ियों के उद्योग की बात कही गई, कहीं ताले के उद्योग की बात कही गई, कहीं माचिस उद्योग की बात कही गई, कहीं पटाखों के उद्योग की बात कही गई है, इन उद्योगों से जुड़े हुए बाल श्रमिकों को हम बड़ी भयानक स्थिति में मानते हैं और दूसरे उद्योगों के बारे में कम कहते हैं। ये चीज़ें इसलिए उजागर होती हैं क्योंकि यहां कुछ ऐसे उद्योग हैं जिनमें हमारे बच्चे-बच्चियां जा पाते हैं, वहां उनको मौका मिलता है इसलिए फिरोजाबाद, तिरुपति या सिवाकासी में समस्या ज्यादा भयानक रूप दिखती। इसका कदापि यह मतलब नहीं है कि और जगह पर, जहां ऐसे उद्योग नहीं है जहां बच्चे अच्छे तरीके से, साफ तरीके से जा सकें, उनको काम मिल सके, वहां यह समस्या किसी रूप में कम है। हिंदुस्तान में शायद ही कोई ऐसा कोना होगा जहां गरीब का बच्चा काम ढूढ़ रहा है लेकिन काम नहीं मिलता इसलिए आंकडों में नहीं आ पाता। मेरी और आपकी दृटि में नहीं आ पाता, यूनिसेफ और वर्ल्ड बैंक जैसी संस्थाओं के सामने नहीं आ पाता। समाजसेवी संस्थाओं के सामने नहीं आ पाता जहां उनके लिए कारगर कदम उठाकर उनको वहां से निकाल सकें। दुर्भाग्यवश मीडिया के सामने भी नहीं आ पाता है। लेकिन हर जिले में हजारों लाखों ऐसे बच्चे हैं जो अपने बचपन को त्याग कर, बचपन में जिस तरह की चीजों के लिए हमारे समाज ने उन्हें समय नहीं दिया और हम जिसकी कल्पना करते हैं उनको छोड़कर कहीं न कहीं काम करता है। मेरा निवेदन यह है कि वह हर बच्चा जो कहीं न कहीं स्कूल नहीं जाता हो, उसको बाल श्रमिक की स्थिति में माना जाए।

दूसरी महत्वपूर्ण बात स्कूल की है। अभी बच्चों के स्कूल में जाने की बात कही गई थी, मैं इस बात को मानता हूं कि शायद ही कोई स्कूल, खासकर सरकारी संस्थाओं में ऐसा है जो बच्चों को पढ़ाने लायक हो। हमारे यहां बहुत स्कूल हैं तब भी बच्चे स्कूलों में जा रहे हैं, कहीं न कहीं सरकार पर आस्था रखकर, सरकार के स्कूल पर आस्था रखकर क्योंकि कोई और विकल्प नहीं है। माँ-बाप अपने बच्चों को कहीं न कहीं स्कूलों में भेजते हैं लेकिन इस देश में बहुत कम सार्वजनिक स्कूल हैं जो बच्चों को लेने की स्थिति में हैं, जो इस लायक है कि हमारे लाडले, हमारे बच्चे-बच्चियां इस देश के स्कूलों में जा सकें। न तो उन स्कूलों में उन्हें छत मिलती है जहां बरसात के समय उन पर पानी न टपकता हो और गर्मियों में उन पर धूप न पड़ती हो। ऐसे स्कूल बहुत ही कम हैं जिनमें ब्लैकबोर्ड ऐसा हो जिस पर अगर टीचर चॉक से लिखता है तो बच्चे उस बात को पढ़ पाएं। बहुत कम ऐसे स्कूल हैं जहां बच्चों को उनकी उम्र के हिसाब से जिस तरह से प्रगति कर सकें, उस प्रगति के अनुकूल उस तरीके का उनको टीचर मिल सके। चार-चार या छः-छः क्लासिस को पढ़ाने के लिए एक टीचर होता है जिसका एकमात्र प्रशिक्षण होता है, कोई डाइट से कोर्स करके आता है या फिर जिसे हम बीएड मानते हैं। हर राज्य में माना गया है कि ये ऐसे तरीके हैं जो आज की स्थिति में बहुत पुराने हो चुके हैं, जर्जर हालत में हैं क्योंकि इस तरह का प्रशिक्षण हमारे अध्यापकों को मिलता है। बहुत कम ऐसे स्कूल हैं जहां पुस्तकें समय पर बच्चों को मिलती हैं, जहां बच्चे ऐसे वातावरण में पढ़ पाते हैं, जहां बैठने में उनका कहीं न कहीं मन लगता हो। हमारे और आपके बच्चे स्कूल से इसलिए भागते हैं क्योंकि स्कूल में उनको आर्काण मिलता है और बाहर भी बहुत चीजों का आर्काण मिलता है।

गांवों के बच्चे स्कूल से इसलिये नहीं भागते क्योंकि बाहर कोई आर्काण नहीं मिलता, टीचर भी सक्षम नहीं होता भारत सरकार और हमारी राज्य सरकार ने शिक्षा की जो प्रणाली बनाई है, वह अपने आप में इतनी सक्षम नहीं है कि बच्चों को स्कूल में रख सके। अगर कोई बच्चा 10-12 साल के अंदर आ गया तो वह अपनी जिन्दगी किसी भी रूप में सम्भालने में सक्षम नहीं हो पाता है।

सभापति जी, आपने देखा होगा और मैंने भी पिछले 3-4 सालों में देखा है कि स्कूल के करिकुलम पर राजनैतिक विवाद हुये हैं। ज्यादातर विवाद इस बात पर होता है कि क्या अकबर या उसके पहले हिन्दुस्तान का जोर्णिम युग था या राम राज्य राज्य के बारे में या गांधी जी के बारे में ज्यादा लिखा जाये। इन सारी निरर्थक बातों पर हम सांसद और आप-हमारे जैसे लोग विचार करते रह जाते हैं जिनके कंधे पर थोड़ा बहुत भार हिन्दुस्तान के भविय को बनाने के लिये है, इन मुद्दों में बंधकर रह जाते हैं। बच्चे के बेसिक विकास के लिये तीन चीजों की आवश्यकता होती है जिन पर न संसद में किसी रूप में चर्चा होती है और न बाहर होती है जिससे जोश पैदा कर हम उसे सही शिक्षा के स्तर पर ले जा सके। बच्चे का जिस चीज से सही विकास हो सकता है, वह नदारद पाई जाती है। जब हम सही शिक्षा नहीं दे पाते हैं तो सही स्कूल किस तरह से बना पायेंगे जो हमारे बच्चो को सही शिक्षा दे सके।

अभी शिक्षकों के प्रशिक्षण की बात की गई है। जिस तरह टीचर्स में राजनीति सम्मिलित रहती है, उससे लगता है कि आज के शिक्षा मंत्री का 95 प्रतिशत काम केवल ट्रांसफर करना रह गया है। हमारे जितने सांसद भाई हैं, वे इस बात को भली-भांति समझते हैं। क्या शिक्षा प्रणाली या प्रशासन का काम केवल टीचर्स का ट्रांसफर ही करना है। आप जिस किसी जिले में चले जायें, हर स्कूल में 40 बच्चे के ऊपर एक टीचर मिलेगा लेकिन गांव में हर स्कूल में 70-80 और यहां तक कि 100 बच्चों पर एक टीचर मिलेगा। बच्चे घूम रहे हैं और टीचर भी घूम रहा है क्योंकि आप और हमारे द्वारा जो टीचर्स उन गांवों के दूर-दराज स्कूल में होने चाहिये, ऐसे स्कूल में डाल दिये जाते हैं जहां 40 बच्चों पर 3-4 टीचर्स मिलते हैं। ऊपर के आंकड़े तो बराबर हो जाते हैं, लेकिन सही मायने में बच्चों के लिये सार्वजनिक या पब्लिक स्कूल के अलावा और कोई विकल्प नहीं मिलता है। जहां उसके लिये हम और आप दोाी हैं, वहीं शिक्षा प्रणाली भी दोाी है। मेरा विनम्र निवेदन है कि सरकार फंक्शनल स्कूलों पर ज्यादा ध्यान दे। एक और महत्वपूर्ण बात यह है कि क्या स्कूल से बच्चों को कुछ मिलता है? आपका और हमारा बच्चा , खासकर उस वर्ग का जिस से हम लोग आते हैं, हमें अपने बच्चे स्कूल भेजने में कभी दिक्कत नहीं होती है क्योंकि हम समझते हैं कि उन स्कूलों से निकले हुये बच्चे कम क्षमता वाले होंगे। उनके भविय को हम लोग तैयार कर सकते हैं और हमें करना भी चाहिये। ऐसे गुण हमारे स्कूल बच्चों को देते हैं।...(व्यवधान)

MR. CHAIRMAN : Please be brief. Time is very short.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): This is a very important discussion. So, time should be extended.

MR. CHAIRMAN : Hon. Members, today the Prime Minister made a *suo motu* statement on his recent official visit to the United States of America. Thereafter, the hon. Speaker announced that he would allow a discussion on the Prime Minister’s statement on Monday the 1 August, 2005.

Subsequently, the hon. Minister of Parliamentary Affairs has informed that the Prime Minister would be busy on 1 and 2 August, 2005 in connection with the Official Visit of His Excellency, the President of Seychelles and has requested that the discussion may be deferred to 3 August, 2005.

Therefore, the hon. Speaker has now decided to have the said discussion on Wednesday the 3 August, 2005 instead of Monday as announced earlier.

श्री सन्दीप दीक्षित : सभापति महोदय, आप जब कहेंगे, मैं अपना वक्तव्य समाप्त करने के लिए तैयार हूं। मैंने अंत में केवल यह बात कही कि कहीं न कहीं उस व्यक्ति के जीवन में स्कूल की शिक्षा जुड़ती है या नहीं। यह भी एक बहुत महत्वपूर्ण पहलू है। इसमें मैं आपके सामने एक बात जरूर रखना चाहूंगा कि अक्सर यह कहा जाता है कि बच्चों को वोकेशनल शिक्षा दी जाए। यह बात अपने में किसी हद तक सही है। लेकिन हमें यह भी मानना चाहिए कि अपने सबसे प्रथम वाीं, विशेाकर तीन से आठ वाीं में, जिस तरह की शिक्षा बच्चों के लिए आवश्यक है, जितना समय टीचर को उसे देना चाहिए, उसका मानसिक विकास जिस तरीके से होता है, उनका मोटर डवलपमैन्ट जिस तरीके से होता है, उस समय जो शिक्षा बच्चों को देनी चाहिए, वह गूढ़ शिक्षाविद की समझ से देनी चाहिए। लेकिन उसमें हमारा स्कूल प्रबंधन अक्षम है। इस बात को मैं बहुत अच्छी तरह से समझता हूं, चूंकि मैंने कई स्कूल देखे हैं। जब तक वहां हम लोग पैसा नहीं डालेंगे, अपना पूरा ध्यान नहीं देंगे, वे बच्चे विकसित होकर वहां से नहीं निकल सकते। आज समाज में नये-नये विकल्प समाज की आर्थिक प्रगति के रूप में बनते चले जा रहे हैं, उनकी तरफ वह बच्चा किसी तरह जा पाये, यह हमारी कोशिश होनी चाहिए।

सभापति महोदय, मैंने शुरू में एक बात कही थी कि हम लोग बालश्रम के वर्णन को कहीं न कहीं बदलें। उसमें हमें एकाध चीज और भी देखनी पड़ेगी। जब हम बालश्रम की बात करते हैं तो हमारी आंखों के सामने ज्यादातर उन उद्योगों के बाल श्रमिक सामने

आते हैं,जो किसी न किसी तरह से बहुत मुश्किल परिस्थितियों में काम कर रहे हैं। इसमें कोई दो राय नहीं है कि ये ऐसे इलाके हैं, जहां सबसे पहले हमें कारगर कदम उठाने पड़ेंगे। लेकिन एक और तरह का बाल श्रम हमारे समाज में है, जिसकी हम बहुत कम बात करते हैं। वह बाल श्रम ऐसा है जो भले ही बच्चों से उनका स्कूल न छीनता हो, लेकिन कहीं न कहीं उनसे उनका बचपन जरूर छीनता है। आपने देखा होगा कि अच्छे पैसे वाले घरों से, अच्छी शहरी जगहों से बहुत से बच्चे कहीं टी.वी. पर काम करते हैं, कहीं पिक्चरों में काम करते हैं और अन्य बहुत से कार्यक्रमों में काम करते हैं। .यह भी एक तरह का कारखाना है। मैं सदन के सामने यह बात रखना चाहता हूं कि क्या यह भी बाल श्रमिकों की श्रेणी में आता है या नहीं। क्या बाल श्रमिक केवल वही बेचारा गरीब है जिसका बच्चा कहीं न कहीं जूझता है। इन बच्चों का बचपन कहीं न कहीं उनसे छिनता जा रहा है या नहीं। बचपन में जहां प्राकृतिक रूप से उसका विकास होना चाहिए था।...(व्यवधान) मैं एक मिनट में अपनी बात समाप्त कर रहा हूं।।

श्री देवेन्द्र प्रसाद यादव (झंझारपुर) : सर, मैं एक प्वाइंट ऑफ इंफोर्मेशन पर हूं। हमारा यह कहना है कि चेयर से स्पीकर साहब ने यह रूलिंग सदन को दी थी कि साढ़े चार बजे माननीय रेल मंत्री जी का स्टेटमैन्ट होगा। अभी साढ़े चार बज रहे हैं।

MR. CHAIRMAN : I am coming to that. The hon. Railway Minister, who is present here, has all along been dealing with railway accidents, but now he has to deal with bomb blast also. This is very unfortunate. Now, he will make a statement.

श्री सन्दीप दीक्षित : सभापति महोदय, पुनः धन्यवाद, जो आपने मुझे फिर प्रारम्भ करने का मौका दिया।

आदरणीय रेल मंत्री के वक्तव्य से पहले मैं कह रहा था कि हमें एक और बाल श्रम के बारे में थोड़ा-बहुत सोचना चाहिए। वह बाल श्रम है - जो बच्चों को कहीं न कहीं बचपन में उनका मन किसी एक विशेा विधा की ओर खींच लेता है। मैं इस बात से भलीभांति अवगत हूं कि कहीं न कहीं अपने लोग सवाल को उठाएंगे और दूसरे पक्ष की बात भी रखेंगे, लेकिन इस बात से हम इंकार नहीं कर सकते कि जो बच्चे टी.वी. या फिल्मों में आते हैं और बहुत छोटी उम्र में आते हैं, बचपन में ही आ जाते हैं, 5, 6, 7, 8 या 9 र्वा की ही उम्र में आते हैं, तो उनके मानसिक विकास के चलते, ...(व्यवधान)

MR. CHAIRMAN: You conclude. You promised to conclude within two minutes.

श्री सन्दीप दीक्षित : सभापति जी, आप मुझे दो मिनट दे दें, मैं कन्क्लूड कर दूंगा। मैं तो केवल इतनी दर्ख्वास्त कर रहा था कि इस तरह के वर्गों को भी आप बाल श्रम में मानें।

सभापति जी, मैंने जो बातें बाल श्रम को समाप्त करने के बारे में पहले कहीं, उनके मूल में हम गौर करें, तो पाएंगे कि हमें सबसे पहले शिक्षा प्रणाली को सुदृढ़ ही नहीं करना पड़ेगा, बल्कि पूर्णतः बदलना पड़ेगा। इस पर पूरे सदन से मैं विनम्र निवेदन करूंगा क्योंकि यहां हर वर्ग के नेता हैं कि हम पहले एक साथ बैठकर इस पर चर्चा करें और जहां से भी, जब भी, जितने भी धन और सामग्री की आवश्यकता हो, अगर विकास के क्षेत्र में हम वह धन और सामग्री जुटा सकें, जिसकी आवश्यकता हो, तो सही मायने में हम इस देश के विकास के लिए काम कर सकेंगे और देश को न केवल ऊपर उठा पाएंगे बल्कि आगे आने वाली पीढ़ियों का भी कल्याण कर पाएंगे, इसमें मुझे कोई सन्देह नहीं है।

सभापति जी, अन्त में मैं कहना चाहता हूं कि जिस भावना से यह बिल प्रस्तुत किया गया है, मैं उसका पूर्णतः समर्थन करता हूं।

SHRI BIKRAM KESHARI DEO (KALAHANDI): Mr. Chairman, Sir, the Bill which is being discussed today to abolish child labour in the country is a very important Bill, which has been introduced by Shri Iqbal Ahmed Saradgi.

Sir, we support this Bill and the reason is that child is the future of the nation. That is the time when his mind is getting developed, his physical structure is getting developed, and he should get the best of facilities during his adolescence, childhood days.

So many recommendations were made by the international organisations. Article 39 (f) of our Constitution says:

> "that children are given opportunities and facilities to develop in a healthy manner and in conditions of freedom and dignity and that childhood and youth are protected against exploitation and against moral and material abandonment. "

Again, article 42 says:

> "The State shall make provision for securing just and humane conditions of work and for maternity relief. "

Therefore, the provisions are there in the Constitution. Are we following them today? That has to be seen. Sir, if you go to Orissa or Madhya Pradesh or Chhattisgarh, you will find hundreds of child labour being employed in picking t*endu* leaves from where they make *bidi pathas*, from where they make *bidi*. The entire *bidi* industry involves child labour. Sir, you go to Badau in U.P. In the corporate industry, child labour are involved. So, when he has to develop mentally and physically, he is subjected to work. That means, we are robbing him of his rights as a child. He is forced to work. You will see that most of the child labour are from the BPL families who are subject to migration, who are subject to starvation and who are subject to acute poverty and inhuman conditions in times of natural calamity. Those children of the BPL families are subject to work because of their poverty condition. So, how do we eradicate it? How do we stop it? It is the responsibility of any democratic Government to provide the basic necessities such as proper education, proper health facilities, proper environment for his growing up to develop, and proper recreation facilities to a child.

A lot of child education programmes are going on. I will give you my district as an example. In Kalahandi district, the Government has launched a scheme for girl child education, that is *Balika Samridhi Yojana*, where at the primary level, the adivasi harijan child gets a stipend. When the child goes to the middle school, he gets a higher stipend. When the child goes for higher studies, after class X, he gets Rs.1,000 per month. You will be surprised to hear that from the Centre, the allocation has not reached my district since two years. On this I have written letters to the Ministry and I have also written letters to the officers concerned. Under this scheme, *Balika Samridhi Yojana*, about 18,000 children have been identified in my district but not a single child has got it. So, the Department is looking at the problem of the child with callousness because they cannot raise their voice.

Only after 18 years of age, they could vote. But before that, they are subject to ask the Government, the officials and the executives. Where can they go and clamour? Therefore, this Bill is a very good Bill and it should not be taken lightly.

Till today in the hilly tracts where the ICDS programmes are going on, you will see most of the Anganwadis are empty in the tribal areas. If you go through the Reports of the Scheduled Tribe Commission and the Standing Committee, you will see this. When the Members make tour there, when they go on tour, they see that in most of the ITDA blocks, the ICDS offices are not working. The Anganwadi workers are not posted. The ICDS workers, who give their honorary services, are

paid so abysmally low. When the previous Government was there, they had raised it Rs.1000 a month for the Anganwadi and the ICDS worker. Before that, it was just Rs.300 honorarium. So, I request the Finance Minister and the Government that a higher amount of money should be paid to those workers who are giving their honorary service in remote places of the country. They should be paid higher.

Now I congratulate the Orissa Government. I congratulate the Chief Minister, Mr. Naveen Patnaik. He has launched a new scheme to have Anganwadi centres in villages where there is a population of 150 children. Previously, a village of 500 or 300 population will have one Anganwadi centre. But now he had reduced that. Now a village with 150 population will have one Anganwadi centre so that more attention is paid to the children there. The dropout rate in children, because of poverty condition among the tribals and the Scheduled Castes, is the highest. Shri Chandra Shekhar Rao knows it very well. He comes from Telungana which is predominantly a tribal and hilly area and is akin to the geographical conditions of Orissa also, because we are neighbour to his State.

Therefore, I think when the Minister comes up with his reply, he gives us a very firm reply that in future we could get a Bill where prevention of child labour is introduced and child labour is abolished. We cannot abolish it totally immediately. It should be done in a phased manner because a lot of small tiny cottage industries depend upon the tender hands like in the Dari industry or the carpet industry of Mirzapur or other handicraft industries throughout the country. It must be worked out. There must be a time-table for them. The study should not be neglected.

Today my district has nearly about 45 child labour schools. The hon. Minister has increased the education package. He has increased the budget for education. Education cess has also been levied. But I am sorry to state that all the child labour schools in my district do not have a roof over their heads. The children do not have a roof over their heads. So, I request the Finance Minister that for the child labour schools also, they should provide infrastructure. They should provide at least three rooms.

In this recess period, I had toured about 150 villages. I had a *pada yatra.* I went to these child labour schools. If you go and see, they are in a pitiable condition. You must make a Master Plan for providing infrastructure, school buildings to the child labour schools. We just cannot open it in paper. Here I open a child labour school and some children will go there and mid-day meals will be given. But Orissa gets the South-West monsoon and it rains for six months of the year. So, where will the children go and study? So, the children are the future citizens of the country. Today we are in Parliament. The children will become Members of Parliament. They will become Prime Ministers of India. They will become IAS officers. So, considering these facts, we have to create them the condition and atmosphere to grow into healthy citizens of this country.

SHRI T.K. HAMZA (MANJERI): Hon. Chairman, the name Abolition of the Child Labour Bill is very good when we hear it. But it is very difficulty to abolish the child labour by legal steps or remedy. Day by day, it is increasing in our country. All over the country, it is going on. The behaviour of the employers towards these children is very bad; it is very cruel. They beat them with legs, and we have been hearing so many other things. We are ruining the future of this country by letting the children employed.

In spite of a law abolition the child labour we could not abolish this so far. It is still going on. Sometimes, some action is taken, police come, and some arrests are made. But actually it is increasing. We have to find out the real reason of this problem. First of all, it is the poverty. Poverty is the menace of our country. Without providing them with some livelihood, we cannot solve this problem. Although their parents are working yet they are not earning enough. That is why, their children also go for work. So, poverty is the main reason behind this problem.

Another reason is the unemployment problem. So far, the unemployment problem could not be solved in our country. This social aspect has to be considered seriously. Then only this child labour can be eradicated from this country. Merely by passing a law or implementing legal provisions, we cannot in any way eradicate this problem. Therefore, my humble submission before this august House is that we have to work untidely, and find out a way to eradicate poverty, and solve the unemployment problem.

श्री राजाराम पाल (बिल्हौर) : माननीय सभापति महोदय, आपने मुझे बाल श्रम, जो एक राट्रीय समस्या है, पर बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देना चाहता हूं। बाल श्रम राट्रीय समस्या ही नहीं अंतर्राट्रीय समस्या भी है। यह भारत की एक गंभीर समस्या है। इसकी तह में जाने के लिए हमें इस सदन में गंभीर चिंतन की आवश्यकता है। यह जो समस्या पैदा हुई है, आजादी के इन 57 वर्ों में, जिस मंशा से इस देश को आजाद कराने वालों ने आजाद कराया था, संविधान में जो व्यवस्था है, जो मौलिक अधिकार है कि प्रत्येक व्यक्ति को रोटी, कपड़ा, मकान, चिकित्सा और शिक्षा जैसी मूलभूत आवश्यकताएं मिलें, उनको अगर पूरा किया होता, उनके प्रति हमारी सरकारें गंभीर होती, तो निश्चित तौर पर बाल श्रम की समस्या आज हमारे सामने जो सुरसा की तरह मुंह बाये खड़ी है, उस पर इतनी चिंता करने की आवश्यकता नहीं होती। चूंकि बाल श्रम गरीबी से जुड़ी समस्या है। आज 57 साल के बाद भी गरीबी हमारा पीछा नहीं छोड़ रही है।

मैं सदन में एक ही बात कहना चाहता हूं कि भारत सरकार की गरीबी उन्मूलन और समग्र विकास के लिए जो भी योजनाएं हैं, यहां पर फाइनेंस मिनिस्टर, श्रम मंत्री और अन्य माननीय सदस्य बैठे हुए हैं। अगर जो हमारी योजनाएं हैं, जिन पर भारत सरकार पैसा आबंटित करती है, अगर इस बारे में गंभीरता से चिंतन किया गया होता तो वे राज्य सरकारें उस पैसे का कितना प्रतिशत जमीन पर पहुंचाने का काम कर रही हैं, अगर इस समस्या पर गंभीरता से चिंतन किया गया होता तो शायद आज यह बाल श्रम की समस्या हमारे सामने नहीं होती और यह देश दूसरे देशों के मुकाबले आज काफी आगे बढ़ गया होता। लेकिन इस पर कोई चिंतन नहीं किया जाता। इस पर कोई बहस नहीं की जाती। बार-बार हमारे माननीय सदस्य इस सदन के सामने गुहार करते रहते हैं। अगर भारत सरकार द्वारा पैसा राज्यों को दिया जा रहा है और गरीबी उन्मूलन के लिए पैसा दिया जा रहा है या फिर 'काम के बदले अनाज' योजना में पैसा दिया जा रहा है, समग्र विकास की जो योजनाएं चल रही हैं, इनमें इस सदन के सदस्यों की भागीदारी सुनिश्चित कर दी जानी चाहिए। आज मैं दावे के साथ कह सकता हूं कि जो विभिन्न योजनाएं पूरे देश में जारी हैं जिनमें भारत सरकार का पैसा दिया जा रहा है, उनमें से अगर कोई कारगर योजना है तो वह सांसद निधि योजना है जो सांसद की देखरेख में बड़े पैमाने पर हमें कारगर नजर आती है।

MR. CHAIRMAN : Mr. Rajaram Pal, please sit down for a minute.

The time allotted for discussion on this Bill is over. If the House agrees, the time for discussion on this Bill might be extended by one hour.

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: I think, the sense of the House is in favour of an extension and so the time for discussion on this Bill is extended by one hour.

श्री राजाराम पाल : सभापति महोदय, मैं आपके सामने एक ही बात कहना चाहता हूं कि अगर यह सदन वास्तव में बाल श्रमिकों के प्रति, इस देश में गरीबी उन्मूलन कार्यक्रम के प्रति वास्तव में संवेदनशील है तो उसे एक ठोस कार्य योजना बनानी पड़ेगी। आज हमें उन कारणों में जाना पड़ेगा तथा गरीबी मिटाने के लिए हमें सार्थक प्रयास करने होंगे जिसके कारण ये बाल श्रमिक पैदा होते हैं। जो बाल श्रमिक अगर हम देखें तो पाते हैं कि सबसे ज्यादा बाल श्रमिक हमारे दलित समाज, अनुसूचित जाति-अनुसूचित जनजाति, पिछड़े-वर्ग और उससे भी बड़ी संख्या में आज पूरे देश में हमारे अल्पसंख्यक मुसलमान भाइयों में बाल श्रमिकों की संख्या सबसे ज्यादा नजर आती है।

भारत सरकार द्वारा बाल श्रमिकों को शिक्षित करने के लिए जो एनजीओज हैं, मैं माननीय श्रम मंत्री जी से कहना चाहता हूं कि वे एनजीओज केवल कागजों में चलते हैं। बाल श्रमिकों के हित के लिए उनका पांच प्रतिशत भी धन खर्च नहीं किया जाता।

जो सर्व शिक्षा अभियान है, अगर उसे वास्तव में ठीक रूप से लागू किया जाता तो हमारे देश का बहुत अधिक कल्याण हो सकता था। हमारे देश का 60-65 र्वा का बुजुर्ग अपने बच्चों को स्कूल इसलिए नहीं भेजता कि सरकारी स्कूलों में मास्टर बच्चों को शिक्षा देने का काम नहीं कर रहे हैं। आज उन विद्यालयों से हाईस्कूल पास बच्चे कहीं रोजगार पाने की स्थिति में नहीं हैं। इसलिए 60-65 साल का बुजुर्ग समझता है कि स्कूल भेजने से अच्छा है क्योंकि जब इसे मजदूरी ही करनी है तो इसे कारखानों में, छोटी-मोटी दुकानों में और घरों में काम में लगाया जाए ताकि पेट की भूख शांत हो सके। मैं आपसे एक ही बात कहना चाहता हूं कि इसके लिए हमारी इच्छा-शक्ति काफी मजबूत होनी चाहिए और गरीबों के प्रति अगर वास्तव में सदन और सरकार चिंतित है तो इसके लिए ठोस कार्यक्रम बनाने की आवश्यकता है।

<u>17.00 hrs.</u>

अगर ऐसा ठोस कार्यक्रम आप बनाएंगे तो निश्चित तौर पर यह बाल श्रमिक समस्या ही खत्म नहीं होगी, निश्चित तौर पर भारत आने वाले समय में दूसरे देशों के मुकाबले में काफी आगे निकल जाएगा। इसलिए मैं माननीय मंत्री जी से निवेदन करना चाहता हूँ कि बाल श्रम और गरीबी की समस्या के बारे में तथा शिक्षा के गिरते स्तर पर विशेा ध्यान देने का काम करेंगे ताकि वे बच्चे जो आने वाले भारत का भविय हैं, जिनके कन्धों पर आने वाले भारत का भविय निर्भर करेगा, इस देश की मुख्यधारा में आगे आ सकें।

इसी के साथ मैं अपनी बात समाप्त करता हूँ।

SHRI TATHAGATA SATPATHY (DHENKANAL): Thank you Mr. Chairman, Sir, for giving me this opportunity to speak on this delicate issue today. The Bill for the Abolition of Child Labour, 2005 is definitely praiseworthy. But for any sensible person who has seen the country, it is impossible to support this Bill. This is a Bill which has no connection to reality, to the ground conditions of India in 2005.

Like this august House, many State Legislatures, when they sit, pass innumerable Bills, amendments, Acts, laws – you name it. That is all they do. But the question comes to mind that whether these laws, these Bills or these small amendments which a lot of us sometimes forget to check or we do not even understand the import of these little words "and/or", what kind of a difference it makes at the ground level when it is implemented, mostly we do not even notice it. So, it is very easy to sit in this august House and pass laws and when the law goes down to the ground level, it gets a very perverted shape and it is implemented in that very perverted shape.

All of us here are children at heart and it is obvious that all of us who think or who are the lawmakers of this country want that the future of this nation, our children grow up as happy,

extremely healthy and educated children. We would like our future generation to be on par with the best on earth. But our economic situation forces our children to work.

This law should ideally apply to children, as is understood generally, from the age group of 6 to 14 years. But children have to work. The parents force them to work primarily because of low level of education amongst the parents and resultant poverty. I firmly believe that it is time for all of us here to take a universal approach to problems like child labour. You cannot segregate it and say that child labour is to be dealt with exclusively. That is not possible. You have to deal this problem, as also innumerable other problems, with a universal outlook.

If the economic situation of the families improves, I am certain no parent would like his or her child to go to work in the field or in some damp squib factory or in some *dhaba* or in some restaurant. But with poverty looming so large and hunger burning the stomach, the choice for the children is extremely limited.

It is either they work or they starve, but in the modern situation, there is, of course, a third alternative. We also have to keep that in mind. When we sit here, let us not be unfeeling and let us not be cold and aloof. The third alternative is child pornography, child prostitution and of course, there are so many paedophiles all over this world. Through the internet and through all modern means of communication, paedophilia is a problem that is real and that has to be considered when you consider issues like abolition of child labour.

The WTO has implemented or suggested that child labour must be banned. The United States of America has banned import of many products from India and other countries because they believe that child labour has been used, but all this has been done on their part primarily because they do not understand our problems. If we, who sit in this House, also do not understand the problem of India, I am certain that we will force this country, drive this country in a very wrong direction.

Say, we pass this law and it goes down to the *thana* level, the police officer or the enforcement agency is not bothered about what happens to the child labour, but he or she is bothered about his collections for the month which have to be passed on to the SP, to the DIG, to the IG, to the DG and so on and so forth. So, instead of clamping down on the child labour or stopping the child from working, the enforcement agency, primarily the police, will start harassing your little *dhabas*, your restaurants, your carpet-making units etc. where children are given the opportunity to work and to earn a livelihood by which they support their families.

There are many NGOs who claim that they have saved so many children and they give us the figures also, but nobody speaks about what happens to those children and what is the follow up action. So, if we accept that this is an economic problem, we have our BIMARU States like Bihar, Madhya Pradesh, Rajasthan, Uttar Pradesh or the other name is cow-belt, without offending anybody. … (*Interruptions*) Are you offended? I am sorry.

SHRI SANDEEP DIKSHIT : Orissa is also there. … (*Interruptions*)

SHRI TATHAGATA SATPATHY : Of course, Orissa is included in everything. In infant mortality also, Orissa is one of the highest. I have no shame in accepting that Orissa is also included in this conglomeration of States because this forms the major part of this country where the South has

developed because of education, while this area has fallen back because of lack of education, lack of proper awareness.

So, to deal with this problem, three things, in my mind, are very important. We have to take a universal look first, but after that, there has to be population stabilisation. There has to be public awareness, which I think is probably the only answer to this problem. But keeping the present scenario in mind, the Government and the enforcement agencies can do a positive action instead of collecting their little monthly *battis* or whatever you call it. They can take a positive role and ensure that wherever a child is working, the child is given minimum wages as are applicable to a grown up. So, if you ensure through your enforcement agencies, through your police, through your labour organisations and Labour Departments that we will not stop the child from working, we will not penalise the owner of the organisation because she or he is employing a child, but we will ensure that the child is given minimum wages, then probably our approach will be more balanced and we will be able to give some kind of justice till such time that the economic situation of this country improves, with such brilliant people sitting on both sides of this House and also, I hope, that the Lord Almighty blesses this country.

DR. THOKCHOM MEINYA (INNER MANIPUR): Thank you, Mr. Chairman, Sir. I rise to participate in the discussion on the consideration of the Abolition of Child Labour Bill, 2005 moved by Shri Iqbal Ahmed Saradgi on 13 May 2005, and make some vital observations on this issue.

The 2001 census speaks about the volume of child labour in the country. Perhaps, we have the largest number of child labour employed in the world. The official reports might speak of a lesser number, but I think, this number is more than what is given in the official records.

Several of our learned colleagues have pointed out that there might be many reasons for it, but one of the important reasons for this problem is the abundant availability of children in the country to work as labourers as they could be employed at a very cheap rate. This is one of the basic reasons for this problem prevailing in this country, and poverty is the basic cause for all this. Therefore, I do fully agree with the viewpoints expressed by my friends.

I would like to narrate some of my humble experiences. All of you are aware that I belong to the State of Manipur, which is surrounded by hills. These hills are very very thinly populated. We have 90 per cent of the area of the State in the hills and 10 per cent of the area of the State in the valley, but the concentration of population is just the opposite of it. I mean to say that more than 90 per cent of the population live in the valley and less than 10 per cent of the population live in the hills.

During our childhood we have never come across the problem of child labour. We always used to follow our parents to the fields to do the ploughing, cultivation, harvesting, etc., but that is not to be treated as child labour, which we are discussing here today.

We have seen in the movies, and we have also personally seen in many of the metropolitan cities that the *mafias* are employing children to do their work. We have even found children being blinded or their legs chopped off, and made to beg in the cities. These *mafias* earn money out of it, and do all this by violating the basic human rights of these children. This is the manner in which we have learnt that perhaps there is definitely the problem of child labour in the country.

<u>17.14 hrs.</u> (Shri Devendra Prasad Yadav *<u>in the Chair</u>*)

A number of children are employed as domestic servants, which is also very very unfortunate. I would like to very humbly mention in this august House that most of the elite people of our country do employ children below the age of 18 years for doing their family chores. I am very sorry to mention this fact here. We have to be very clear in our mind if we wish to solve the menace of child labour in this country.

Basically, we have been talking about two issues. Firstly, it was stated that proper education should be provided to the children as well as to their parents, and at the same time we have to take care of their health problems. If we can take care about these two issues, namely, educating the children as well as taking care of their health problems, then we shall be able to do away with this menace of child labour.

But then, why this Act? That is because, my friend must have brought this Bill with the very good intention of highlighting the real problem being faced in the country. I congratulate him for that. However, still I would like to put forward my opinion that we are now in such a situation where solving this particular problem by an Act is a little too early. If I may be allowed to put it in a very modest way, all of us have to try together for getting feasible solutions.

When I came to Parliament this time, I am rather very lucky to be on the Committee on Human Resource Development. Under that Committee, we have a Department called the Department of Women and Child Welfare. We have had long and detailed discussions on the issues of women budgeting, child budgeting, etc. The Government of India has got a plan to have a National Commission for Children to look into all the various problems. I will refer here one of the very important opinions that were brought forward. As you know, the recent amendment to article 45 of the Constitution of India provides early childhood care and education to all children until they complete the age of six years. This has been covered by the ICDC where, after reaching the age of six years, when the child is quite healthy and can be taught preliminary ideas of what is education, they can be converged under what we proposed to be the *Sarva Shiksha Abhiyan.* Children aged between six and 14 years would be covered under this scheme. By that way, perhaps the children will be made so busy in their lives that they will have no time to go any other way. Their parents will be very happy in the sense that the children would be given food, they would be given shelter, they would be given clothes, they would be given free books and what not. We are going to provide free and compulsory education to children through *Sarva Shiksha Abhiyan.* Once we do that, the problem is almost solved, I put it that way.

However, in a State like ours - I am not ashamed to say this before all of you - this *Sarva Shiksha Abhiyan* has not taken off in spite of the fact that it has started some years back. But, we do not lose hope because this time we are collecting education cess from all and we have enough money to implement the provisions. So, we are very hopeful that we will start now. Perhaps we shall be able to come up on par with other parts of the country. As you know, Manipur is having a literacy rate of not less than 60 per cent at the moment. So, it will not be a problem for us. In our case, I was trying to point out, once the ignorance of parents towards the education of their children is removed through proper education both for the parents and children, this evil of child labour can be got rid of. This is my firm belief. This is one of the most important things that we have to do.

For this we have to find a holistic approach, comprehensive, strategic and area specific arrangement. Our country is vast and every area has got different kinds of problems. Therefore, it must be area-specific. The approach should be comprehensive, integrated and holistic. Only then perhaps we shall be able to come out of this problem.

I congratulate my friend for having brought this Bill to the House to see that all of us are enlightened to the problem and go ahead in ensuring that the future of our children is in a very good shape and that they compete among themselves and among the children of the rest of the world.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I rise to support this Bill. Here, the main question is with regard to the amendment to the present Act - the Child Labour (Prohibition and Regulation) Act, 1986. There is already a law in the land which regulates child labour. In the present Act, there is an inherent weakness and deficiency. I would like to bring that into focus and to the attention of the Government. The point is that children are allowed to work but not allowed to do hazardous work. Only in the field of hard labour, there is prohibition but in other fields, children are permitted to work and they are still working.

When children of their age are going to school, these poor children who are living below the poverty line are working hard in hotels, restaurants, etc. They are working in an obnoxious situation. This is the situation in the country. We have the Eighty-Sixth amendment of the Constitution, which has declared `education'' as a fundamental right. All citizens have the right to education. It is a fundamental right. Providing education is the duty of the Government Here, is a case wherein the children are not allowed to go to schools because of poverty and poor economic circumstances. They are forced to work in some restaurants or saloon or beauty parlour, which are not termed as hotels.

As I have already pointed out, it is a tragedy and it is a clear case of discrimination when there is a law and education is a fundamental right according to the Eighty-Sixth amendment of the Constitution. These children are denied that right. They are not allowed to enjoy this right. This is the pitiable condition available in the country. I would request the hon. Minister to amend the present law. The Child Labour (Prohibition and Regulation) Act, 1986 is only partial and

does not enforce total prohibition. The law is defective in the sense that prohibition is there, no doubt, but that prohibition is only for so-called hard labour. Prohibition is only partial. Hence, my request is that it must be made total, total in the sense that all children up to the age of 14 must go to the school. They must have the right to go to the school. This is the fundamental right under the Eighty-Sixth amendment of the Constitution. It is clear that these children who are now going for work are not allowed to do hazardous work. Under the present Child Labour Act, they are denied that opportunity.

Therefore, my humble submission in the instant case is that the Government must take a very definite stand to see that the 1986 Act is amended prohibiting all sorts of child labour, whether it is at the beauty parlour or restaurants or some hotel or some other place of work. Children below the age of 14 should not be permitted to work in hotels, restaurants, beauty parlours, etc.; they should go to school. The law must be changed. Otherwise, we cannot speak of equality before law. We are really denying the citizen"s right to these poor children. The law is crystal clear and that it is discriminatory in the sense that there is only partial prohibition.

Now in the 21st century, partial prohibition is not enough. Hard labour is prohibited; hazardous labour is prohibited. But, other type of labour is very widespread. It has covered the entire human activity. So, we can see children doing their jobs which are hazardous in nature. When we travel on the road, we can see children doing some work, collecting the papers or doing some work to earn some money. Their parents will send them for work due to poverty.

Ours is a vast country. We claim and boast that our country has attained cent per cent literacy. How can we attain literacy when the dropouts in the schools are alarmingly on the increase? So, due to compulsion, children go up to first standard or second standard. After that, they become dropouts and go for doing

labour. Majority of these children do not reach tenth standard or even fifth standard. There will be dropouts in the country even at the level of primary education. So far as partial prohibition is concerned, it should be converted into total prohibition. In our country, we feel proud of our Father of the Nation, Mahatma Gandhi. We are trying to see that all children in our country go to schools. We have this Employment Guarantee Scheme. We are now taking steps to see that everybody gets a job, everybody is employed. That is our aim. We should have some aim that all children should go to school without any discrimination whether they are living below the poverty line or otherwise. Whatever be the economic condition, the State should take the responsibility to see that all children go to school. TheChild Labour Act, 1986 should be amended.

So, I request the hon. Minister who is present here, he is a man of good sense, he has a great concern towards children, to take steps to amend the 1986 Act so that all the children in our country below the age of 14 get an opportunity to attend the school. The child labour should be totally prohibited in our land. That is the need of the hour. I hope that the Minister will definitely see and bring an amendment Bill on Child Labour (Prohibition and Regulation) Act 1986. There is a national campaign also going on. I support it for total prohibition of child labour. With these words, I support this Bill.

DR. PRASANNA KUMAR PATASANI (BHUBANESWAR): Mr. Chairman, Sir, I rise to support the Abolition of Child Labour Bill.

> "That the Bill to abolish the child labour in the country and for matters connected therewith, be taken into consideration. "

Children are God. Children are like flowers blooming in God's Garden. The flower is having equal petals. Each petal has equal value. It is said:

पुनर्अपि जननम्, पुनर्अपि मरणम्,

पुनर्अपि जननी, जठरे शयंनम् ।

We are born as child and we die as child. बच्चे और वृद्ध एक हैं।

The old man also is a child. Again after death he will go to a mother's womb, according to Hindu hymn. So, all children are Gods. But now we are punishing children, that mean, we are punishing the God. They are labouring, which means, the God is labouring. We are butchers; we are butchering the God. So, that infinity coherence is synchronised within us. We do not know the art how to recognise that eternal power which unfolds the creating potentiality probably hidden inside children. So, child labour is a crime.

Mr. Chairman, Sir, the hon. Member from Kalahandi, Mr. B.K. Deo and the hon. Member from Dhenkanal, Mr. Tathagata Satpathy, while participating in the debate, quoted the truth as to what is happening in Kalahandi. That truth is simple, natural and effortless. What is happening in Kalahandi? We see a mother is selling her own baby just at the cost of Rs. 5 whereas the onion costs Rs. 30 a kilo there. See the value of children, particularly in Kalahandi!

Sir, ours is the State, which was earlier hit by super cyclone. Then we had super floods, and now we are hit by severe droughts. All these have converted us into super poverty. In the super cyclone, those fathers and mothers who are dead, washed and wiped away totally, whom ocean has swallowed, what will happen to their children, those orphans?

I am grateful to my Chief Minister, Mr. Navin Patnaik who has rendered maximum help to have shelter houses for all those affected persons. Here, I would request the Central Government that likewise they are developing shelter homes, old age homes and holiday homes for old people, they should do something similar for the poor children also. Wherever the *Anath Ashrams* are there, some charitable institutes are managing them. But they are not well organised. The Government should see to it that these *Anath Ashrams* are run properly. They should render all possible help.

Sir, what happens to the education of the poor children? The moneyed people are having huge accumulation of properties. They are sending their children abroad, to Doon schools and other English medium schools for their education. There is a mushroom growth of English medium schools. But who looks after the poor children, the orphans, and others, who are studying in the rural areas? That is the rural catastrophe. We all know what happens to the downtrodden, *Adivasi* and poor children in the rural areas. The children are now starving, particularly, in my State.

Mr. Chairman, Sir, it is the question of humanity. You know it better. You can see that most of the children of my area in the age group between 12 to 20 are suffering from elephant leg disease, known as Filaria. Because of this disease, they do not get married. Nowhere in the world, you would see such a great suffering of children. More than 50 lakh people, who are suffering from Filaria and fever with shivering, are not able to sleep in the night.

Then, in the coastal belt of Orissa, especially in Chilka under my Constituency, the children do not get even milk; they do not get even any breakfast. It is happening in my State. It is rampant.

Sir, today, wherever you go, you see a large number of poor children begging. If you are moving via car towards airport, on the way on any red light, you might see poor children begging, saying give them money. Poor children are begging on the roads on any red light; they are begging at the railway stations; and even in the running trains. This is the plight of the poor children.

I know, the law is there for the protection of their rights. But it seems, we do not know the art how to promulgate the law; we do not know how to protect them. Their protection is highly solicited. The law needs to be implemented in true spirit so that all these children get full meals, proper attention, full protection and proper education. Most importantly, the child labour should stop at all costs. We should discuss all these things very seriously in this august House, the temple of modern democracy of our country, India.

श्री विक्रमभाई अर्जनभाई माडम (जामनगर) : माननीय सभापति महोदय, चूंकि मेरी सीट पिल्लर के पीछे है, इसलिए मैं आपसे यहां से बोलने की अनुमति चाहता हूं। हमारे साथी श्री इकबाल अहमद जी जो बिल लाए हैं, मैं उसका स्वागत करता हूं और उसी के संबंध में अपने विचार व्यक्त करना चाहता हूं। मेरे पूर्व वक्ताओं ने बाल मजदूर और बाल श्रमिकों के बारे में बताया है, लेकिन मैं हटकर बोलना चाहता हूं। शायद मेरे विचार से कोई सहमत न हो या कोई सहमत हो भी सकता है। यह जो समस्या है सिर्फ गरीबी से संबंधित नहीं है। गरीबी तो इसका एक कारण है ही, लेकिन साथ में फैमिली प्लानिंग से भी यह समस्या जुड़ी है। हम लोग मानते हैं कि जो गरीब लोग हैं, वही बाल मजदूरी करते हैं। पैसे वालों के बच्चे तो सिर्फ पढ़ते हैं और उन्हें मजदूरी करने की जरूरत नहीं है। इस समस्या को खत्म करना सरकार की जिम्मेदारी है, लेकिन सरकार के साथ दूसरे विभागों की भी जिम्मेदारी है। शिक्षा विभाग और फैमिली प्लानिंग विभाग जब समाज में जागृति लाने का काम करेंगे, तभी इस समस्या का हल हो सकता है। मेरे दोस्त श्री संदीप दीक्षित जी ने सही बताया कि जो बच्चे स्कूल नहीं जाते हैं, वे सभी बाल मजदूर हैं। क्योंकि जो स्कूल नहीं जाते हैं, उनके पास पैसे की कमी है। जिनके पास पैसे की सहूलियत होती है, वे अपने बच्चों को पढ़ाते हैं। आंकड़े भिन्न-भिन्न हो सकते हैं। मैं आकड़ों में नहीं जाना चाहता हूं। बाल मजदूर दो प्रकार के हैं। एक तरह के वे मजदूर हैं जो हमें दिखाई देते हैं, जो सुबह काम पर जाते हैं और शाम को लौट आते हैं। दूसरे जो बंधुआ मजदूरी करते हैं, जिन्हें एक साल तक किसी कारखाने वाले के पास, किसान के पास गिरवी रख देते हैं और एक साल तक बच्चा घर नहीं जा पाता है। मां-बाप पहले ही पैसा ले लेते हैं और बच्चों को मजदूरी करनी पड़ती है। मैं कहना चाहता हूं कि बाल मजदूरी कानून को सख्ती से लागू करना चाहिए और जो लोग बच्चों को काम पर रखते हैं, ऐसे लोगों को और बच्चों के मां-बाप को कड़ी से कड़ी सज़ा मिलनी चाहिए। कुछ लोग गरीब परिवार से नहीं हैं और उनके पास सुख-सुविधाएं भी हैं लेकिन अपने बच्चों को पैसा कमाने के लिए सड़क पर छोड़ देते हैं और बच्चा जब पैसा कमा कर लाता है, तब उस पैसे से शराब और मौज-मस्ती करते हैं। यह समस्या अलग-अलग विभागों से जुड़ी हुई है और उससे समाज की जागरूकता भी जुड़ी है। मेरे साथी श्री रामजी लाल सुमन ने बताया कि हम कुछ लोगों को दया करके काम देने से देश के भविय को जोखिम में नहीं डालना चाहिए। किसी भी कानून को अगर सख्ती से अमल में लाया जाता है तो थोड़ी तकलीफ होती है, लेकिन वह कुछ समय के लिए होती है। हमें वह तकलीफ देश के हित के लिए झेलनी चाहिए। जो बच्चे कैमिकल की फैक्ट्री में, बीड़ी बनाने के कारखानों में या अन्य ऐसी जगहों पर काम करने जाते हैं, इससे उनको बहुत सी बीमारियां लग जाती हैं। जब हमारे देश के बच्चे

छोटी सी उम्र में बीमार होंगे तो उनका भविय उज्ज्वल नहीं हो सकता है। अगर उनका बचपन ऐसा होगा तो जवानी कैसी होगी? यदि जवानी बीमारी के साथ निकलेगी तो देश का भविय कैसे उज्ज्वल हो सकता है। जो कानून बना है, अगर वह पर्याप्त नहीं है तो उससे भी बड़ा कानून बनाया जाना चाहिए। ताकि हम उस पर अमल करके अपने देश के भविय को सुरक्षित रख सकें। अभी

हमारे गुजरात के सूरत और मुम्बई में बहुत से बाल मजदूरों को मुक्त कराया गया है। आप उन्हें मुक्त करा सकते हैं लेकिन उसके बाद उनकी कोई पूछताछ नहीं होती है कि उनके साथ क्या हुआ। उनके परिवार में जो कमाने वाला व्यक्ति होता है उसे काम पर लगा सकते हैं या नहीं। जब तक इन समस्याओं का हल नहीं होता है तब तक यह बुराई दूर नहीं हो सकती है।

मेरे दोस्त श्री संदीप जी ने बताया कि 40 बच्चों पर एक टीचर होता है लेकिन मेरे यहां 40 नहीं 100 बच्चों पर एक टीचर होता है। वह भी कभी-कभी आता है। कभी तो ऐसा भी होता है कि तीन-चार सौ बच्चों के ऊपर दो टीचर होते हैं। दो टीचर में से एक टीचर आता है और सब बच्चों को संभालता है।

महोदय, सबको पकड़ कर कोई न कोई होम वर्क दे देता है और वह क्लास में राउंड लगाता रहता है और सब बच्चे बैठे रहते हैं। पढ़ाने की बात नहीं है, बल्कि बच्चों को सिर्फ तीन-चार घंटे ठहराने की बात होती है। इसलिए मेरा सुझाव है कि दो या तीन बच्चों से ज्यादा बच्चे हों, तो उन्हें सरकार से जो सहायता मिलती है उसमें कटौती की जाए, उन्हें राशन नहीं दिया जाए, दवा नहीं दी जाए। इस प्रकार से कुछ कठोर कदम उठाएंगे, तभी इस समस्या का हल होगा अन्यथा नहीं। गरीब के कितने बच्चे हों, इसकी सीमा अवश्य बांधी जाए। जिसके दो बच्चे हैं, वह भी गरीब है। जिसके तीन बच्चे हैं, वह भी गरीब है और जिसके चार, पांच बच्चे हैं, वह भी गरीब है। ऐसा नहीं चलना चाहिए। समाज के प्रत्येक वर्ग की देश के प्रति कुछ न कुछ जिम्मेदारी है। इस देश को कैसे तन्दुरुस्त बनाया जाए, इस बारे में हर किसी को सोचना होगा। यदि हम ऐसा करेंगे तभी इस समस्या को कंट्रोल कर सकते हैं।

सभापति जी, गुजरात के अंदर ठेकेदार अक्सर मध्य प्रदेश से मजदूर लेकर आते हैं। मजदूरों के 15-20 बच्चों की टीम बनाकर एक गांव में रख दी जाती हैं। उस टीम से एक साल काम कराते हैं। एक साल में उन बच्चों का क्या हुआ, इसका न ठेकेदार और न काम कराने वाला, कोई ध्यान नहीं रखता। कोई बच्चा एक्सीडेंट में मर जाता है और कोई बीमारी में मर जाता है। उनका कोई ध्यान नहीं रखा जाता है। हमारा गुजरात स्टेट तो बिमारू (BIMARU) (बिहार, मध्यप्रदेश, राजस्थान और उत्तर प्रदेश) में नहीं आता। वह तो समृद्ध प्रदेश है, लेकिन वहां बाहर, विशेाकर मध्य प्रदेश से मजदूर लाए जाते हैं और बस्ती की बस्तियां बसा दी जाती हैं। इसलिए इस समस्या पर ध्यान दिया जाए।

महोदय, अन्त में, मैं कहूंगा कि हमारे दोस्त जो बिल यहां लाए हैं, यह बहुत अच्छा है, इस पर हम सबको गौर करना पड़ेगा। कोई भी कानून हो, उसे सख्ती से लागू किया जाना चाहिए। उसमें राजनीति नहीं होनी चाहिए। मैं मंत्री जी से भी कहना चाहूंगा कि देश को आगे ले जाना है, तो कुछ कड़े कदम उठाने पड़ेंगे। हमारे यहां जामनगर में बहुत इंटस्ट्रीज हैं, वहां भी बच्चे काम करते हैं। हमारी कठिनाई यह है कि हम बोलते हैं, तो भी तकलीफ होती है और नहीं बोलते हैं, तो भी तकलीफ होती है। इसलिए मेरा सुझा व है कि इस समस्या का समाधान हम सबको मिलकर करना होगा और राजनीति से ऊपर उठकर, एक साथ बैठकर करना होगा, तभी देश का भविय अच्छा होगा।

महोदय, बाल श्रम का यौन शोाण भी होता है। हम सभी लोग इस बात को जानते हैं। सब कुछ होता है। इसलिए मेरा निवेदन है कि यदि वर्तमान कानून पर्याप्त नहीं है और किसी नए कानून की जरूरत है, तो उसे लाना चाहिए या वर्तमान कानून को कड़ा बनाने के लिए यदि उसमें संशोधन करने की जरूरत हो, तो वह किया जाना चाहिए। बाल श्रम को कराने वाले, बच्चों के माता-पिता जो बच्चों को बाल श्रम के लिए भेजते हैं और ठेकेदार जो बच्चों को बाल श्रम के लिए ले जाते हैं, उन सभी को कड़ी से कड़ी सजा दी जाए, तभी यह रुक सकता है।

मैं सभापति जी को धन्यवाद देते हुए, माननीय सदस्य जो इतना अच्छा बिल लाए हैं, उन्हें भी शुक्रिया अदा करते, हुए बिल का समर्थन करता हूं।

SHRI ADHIR CHOWDHURY (BERHAMPORE, WEST BENGAL): Sir, I rise to support unequivocally the Bill brought forward by our colleague Shri Iqbal Ahmed Saradgi because our posterity will not condone us if we do not agree to the elimination and abolition of child labour.

Being an Indian, we are proud that we have been striving hard to carve out a space for our country in the comity of nations. We have already transformed our country into one of the biggest economies in the world. We have made significant stride in information technology, space technology and other modern technologies.

But still our fate has been stigmatised by a number of aspects which we have been bequeath upon from the time immemorial. Sir, in spite of all progress, we are not immune to disgrace and bereft of ignominy because while India shares the 16 per cent of the world population, we also hold the largest number of child labour. More so, female child is dominating the child labour in our country. As we know, whatever is in bloom is in jeopardy. The child of the world is vulnerable, susceptible to any kind of adversity and it is our bounden duty to protect them, to nourish them and to nurture them. We have a past, we have the present and we have a future also. Past is a cancelled train. Future of India is a promissory note. Present is cash in hand we have to spend it wisely. Sir, I cannot restrain myself from reading out a few lines from the Annual Publication of UNICEF, 1997. I quote:

> " A day will come when nations will be judged not by their military or economic strength, nor by the splendour of their capital cities and public buildings but by the well being of their people, by the levels of health, nutrition and education, by the opportunities to earn a fair reward for their labour, by their ability to participate in the decision that affect their lives, by the respect that is shown for their civil and political liberties, by the provision that is made for those who are vulnerable and disadvantaged and by the protection that is afforded to the growing minds and bodies of their children. "

Sir, the nationalist leaders of our country during the national upsurge of India have conceived a vision for our future. In that, Congress of 1931, which is renowned as Karachi Congress, the Resolution of Karachi Congress very firmly stipulated the welfare and wellbeing of the children of India. Nowadays, the child labour has often hogged the limelight since our economy has been integrated with the global market. Sir, you are well aware that in the wake of Uruguay round of talks at Marrakech we have been a signatory of the agreement. Not only that we always subscribe the view expressed by the International Labour Organisation.

We are signatory to the convention on the rights of children. Not only that, in Delhi in the presence of international forum and under the UN system, we have made a Joint Declaration for the rights of the children. But it is also a fact that the child labour problem, be it acute or not, cannot be solved by any revolution. It has to be done away with through a voluntary process. Therefore, the Indian Government has taken initiative for gradual elimination of child labour prevalent in our country.

First of all, I would like to ask the hon. Minister who hails from Andhra Pradesh -- which has already earned I do not know the credit or discredit of having the second largest child labour population in India – as to what is the actual or exact number of child labour in our country. How the child labour has to be defined? It is because before doing anything or before formulating any policy or before framing any law, first we have to have a conceptual clarity as to what is the distinction between labour and work and whether it is paid or unpaid labour or work. Even our Constitution enshrined that child till the age of 14 years will not be engaged in hazardous work. Now what is the distinction between hazardous and non-hazardous? It has to be defined. For example, most of the Members of this House represent rural areas. As you know, in the rural sector now-a-days fertilizers, insecticides, and pesticides are being used in a large way. I would like to know whether those children who are working in the fields are not vulnerable of

having been infected with this kind of pesticides and insecticides. In Latin America, there is a country named Costa Rica. In this country, 15,000 children have become impotent because of the impact of pesticides and insecticides.

It is a very prevalent conception that the work is generic but labour is restrictive in definition. So, first of all, we have to clarify the labour and work and then hazardous and non-hazardous. I would like to know whether it is true that whenever a child works in a non-hazardous situation, he will be able to avail of all kinds of facilities and advantages of our society. He cannot.

Therefore, we should view the entire issue of child labour from the holistic perspective taking into account the socio-economic factors… (*Interruptions*)

MR. CHAIRMAN : The time allotted for the discussion on this Bill is over. If the House agrees, then the time for the discussion on this Bill may extended by half an hour… (*Interruptions*)

SHRI ADHIR CHOWDHURY : We have to formulate all our policies in a very holistic manner because we should not allow ourselves to be confused in the definition of child labour. The problem of child labour is universal in its character, but in the Indian context it is crucial because now child has become a commodity.

International trade agreements are now being contingent upon the status of child labour in our country. In this age of cut throat competition through out the world, child labour has become a subject of great discussion. In the Kyoto protocol also, the issue of child labour in India was cited to deflect the attention and concern of the third world countries. Naturally, in this competitive age, when everything ascertained on the theory of economies of scale, children have the capacity to tilt the balance for or against anything. Therefore, the issue of child labour has now assumed global proportions.

In our country this question of child labour is not anything new. Child labour has been in existence in this country since ages. It is because since our childhood we have to adopt ourselves and get ourselves acclimatised with our environment. So, since that time only we do certain works and sometimes, in keeping with the age-old concept practised throughout the world, we earn while we learn.

The problem is that children are exploited because of poverty and penury. Children are subjected to various kinds of mortification. Children have been subjected to cupidity. Children are even being traded on a large scale. Worst, girl children have even been dragged into the flesh trade.

Even in the case of insurgency, children are being used.